

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2045  
(To be answered on the 4<sup>th</sup> July 2019)**

**JEWAR AIRPORT**

**2045. SHRI RAHUL RAMESH SHEWALE**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a): whether Yamuna Expressway Industrial Development Authority has been entrusted any responsibility and role in development of Jewar Airport and if so, the details thereof;
- (b): the details of the action taken by Authority on the opinion of the Government on arbitral award dated January 23, 2017 in the matter of Jaypee Infratech versus Yamuna Expressway Development Authority;
- (c): whether Authority has withheld payment of legal fees of any advocate engaged in the case despite certification by Presiding Arbitrator and if so, details thereof and reasons therefor; and
- (d): whether any advocate engaged by the Authority alleged that officials of the Authority have tried to defeat the Authority in the Tribunal and if so, the details thereof along with action taken by the Government/Authority in the matter?

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(Shri Hardeep Singh Puri)**

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(a): Government of India, Ministry of Civil Aviation (MoCA) has granted 'in principle' approval to Government of Uttar Pradesh (GoUP) for setting up of Noida International Greenfield Airport near Jewar on 08.05.2018. GoUP appointed Yamuna Expressway Industrial Development Authority (YEIDA) as the implementing agency for the project.

(b): As per the Greenfield Airport Policy, 2008, subsequent upon grant of 'in principle' approval to an airport project, all the responsibilities regarding execution of the project such as land acquisition, project funding, obtaining necessary clearances, removal of obstructions, etc. are the sole responsibility of the project proponent i.e. GoUP/YEIDA in the case of Jewar Airport project. The role of Ministry is limited to being a facilitator and to keep a tab on the progress of the project. As per the information provided by GoUP/YEIDA, appeal were filed before the District Judge, Gautam Budh Nagar, in the matter of Jaypee Infratech versus YEIDA on arbitral award dated January 23, 2017.

(c): No Sir. As informed by the State Government of Uttar Pradesh, all payments to the concerned Advocates have been made in terms of the approval given by the Chief Executive Officer (CEO), YEIDA.

(d): The State government has informed that in context of the allegations levelled by the Advocate against the officers of Authority, YEIDA has examined the issue and found the allegations incorrect.

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